

Gujarat Control of Organised Crime Bill, 2004

3128. SHRI LEKHRAJ BACHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) since how many months the Gujarat Control of Organised Crime Bill, 2004 is pending with Home Ministry for its approval;

(b) whether it is a fact that as per instructions from Home Ministry, Gujarat Government has made necessary amendments in the Bill;

(c) whether it is also a fact that it is on the lines of MOCCA applicable in Maharashtra; and

(d) what are the reasons that Home Ministry is delaying for its approval since long?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) The Gujarat Control of Organised Crime Bill, 2003 was received in the Ministry of Home Affairs for the assent of the President in June, 2004.

(b) Yes, Sir.

(c) Yes, Sir.

(d) As State Legislations are examined from three angles viz. (a) repugnancy with Central Laws, (b) deviation from National or Central Policy and (c) legal and Constitutional validity, in this case also, the Bill is being processed accordingly.

Arrests of ISI Agents

†3129. SHRI DEVDAS APTE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that arrests of Pakistani spys (ISI agents) are continuously being made for the last few days and one such spy was arrested in Delhi while operating cyber cafe;

(b) whether Government are also aware of the fact that such spys enter in the country through Nepal and Bihar; and

(c) if so, action being taken by Government in this regard?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) During the current year so far, 16 espionage modules have been busted which *inter-alia* resulted in the arrest of 9 Pakistani nationals. These include the arrest of one Pak ISI agent in Delhi on 7.9.2005 sending vital information from a cyber cafe. Some of the espionage agents have reportedly come *via* Nepal.

(c) The Government has adopted a well coordinated and multi-pronged approach for tackling the activities of ISI by strengthening the border management to check illegal cross border activities, gearing up the intelligence machinery, close interaction and coordination between different agencies of the Center and the State Governments for neutralizing plans of militants and anti-national elements, modernization and upgradation of police and security forces with advanced sophisticated weapons and communication system, action against these elements under the Official Secrets Act, etc.

Impact of blockage by All Naga Students Association

3130. SHRI S.S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that tense situation and hardships to the common man, generated by agitation by way of enforcing since mid-June'05 of economic blockade by All Naga Students Association (ANSA), continue to prevail in Manipur as restoration of normal life in the State has largely remained a far cry; and

(b) the details of steps taken and initiated by Government, including those by the State Government, especially in the light of the agitation mentioned in (a) for restoration of rule of law with a view to creating conducive environment for pursuing economic development in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) The economic blockade on NH-39 and NH-53, launched by the All Naga Students' Association of Manipur (ANSAM) was suspended on 10th August, 2005. The National Highways have since been opened to traffic and goods-laden vehicles are plying under escort. Normal life in State is now better than during the period of economic blockade.